[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i)] Government of India Ministry of Finance Department of Revenue (Central Board of Excise and Customs)

Notification No.90/2020-Customs (N.T.)

New Delhi, the 17th of September, 2020

G.S.R...(E).-In exercise of the powers conferred by section 157 read with section 46 of the Customs Act, 1962(52 of 1962), the Board, hereby makes the following regulations further to amend the Bill of Entry(Forms) Regulations, 1976, namely:-

1. (1) These regulations may be called the Bill of Entry (Forms) (Amendment) Regulations, 2020.

(2)They shall come into force with effect from the 21^{st} September, 2020.

2. In the Bill of Entry (Forms) Regulations, 1976, for Form I, Form II and Form III, the following Forms shall be substituted, namely:-

"FORM-I (See regulation 3)

Bill of Entr	y For Home Consumption		Lice	ence No.				
Port Code	S = Sea Prior Entry Stan	p Import Dep	ot. S. No. and Da	ate Customs Br	oker Importer	Importer's Name		
	A= Air				Code(IEC/	and Address		
	L = Land				GSTIN/PAN etc			
					as applicable)			
Vessel's Name	Rotation No. Date	Line	Port of	Country of Origin	Country of Consignment	Bill of Lading		
		Numb	er Shipmen	and Code	(if different) and Code	Date		
PACKAGE	QUANTITY	GOODS	CUST	OMS	ADDITIONAL		IGST	
			DUT	ſΥ	DUTY			

No	Mark	Serial	Co	Weight	Descripti	Customs	Natur	Assessable	RATE	AMO	C.E.T.	Value	Rate	SA	Total	GST	IGST	Exempt	IGST	GST	Exem	GST	TOTAL
	s and	No.	mm	/Volum	on	Tariff	e of	Value		UNT	Headi	under		D	Additio	Code	Rate	ion	amoun	Comp	ption	Compe	DUT
n	Num		erci	e/Num		heading	duty	under	Basic	Basic	ng	Section			nal			Notific	t (Rs.)	ensati	Notifi	nsation	
l	bers.		al	ber etc.			code	Section 14				3			Duty			ation		on	cation	Cess	
)e			Unit		R.I.T.C.		1	Customs	F	Auxili	Exem	Custom						for		Cess	for	Amoun	
cr			Cod			Preferen				ary	r	s Tariff						claimin		Rate	claimi	t	
oti			e		(Give	tial		(Rs.)		(Rs.)	Notifi	Act,						g			ng		
n.						Exempti			(Rs.)		cation	1975						exempt			exemp		
					of each	on					No.	(Rs.)						ion			tion		
			Stan			Notificat					and							from			from		
			dard		-	ion No.					year							IGST			GST		
			Unit		ly)	and															Com		
			Cod			year*#															pensa		
			e			······															tion		
						Exempti															Cess		
						on Notificat																	
						ion No.																	
						and																	
						year*																	
1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)	(24)
,		()	~ /						()				× 7			()	()	()		()	()	()	X
								Gr	oss Weig	wht TO	γαι ΝΠ	MER OF	PACK	AGES	(IN WOF	202)		1	τοται	ΔΜΟΠ	NT OF I	n) ytug	N WOF
								OI				<u></u>				(D5)		UPEES.				TOTA	
											• • • • • • • • • • • •		1	mpon	CIVIN		IN IN		•••••	••••	(D ·	n-point ty	

S.	Invoice	Freight	Insurance	Currency	Exchange	Loading/Local	Miscellaneous	Total	Landing	Assessable	(Declaration to be signed by the Custom Broker)
No.	Value			Code	Rage	Agency	Charges	Value	Charges	Value (in	1. I/We declare that the contents of this Bill of
	(Foreign					Commission		(In		Rupees)	Entry for goods imported against Bill of Lading
	Currency)							Rupees)			No dated Are in accordance with the
	(FOB/C&										Invoice No dated and other documents
	F/C&I/CIF										presented herewith.
											2. I/We declare that I/We have not received any
											other document or information showing a different
											price, value, quantity or description of the said

			goods and that if at any time hereafter I/we receive
1			any documents from the importer showing a
2			different state of facts, I/we will immediately
3			make the same known to the Principal
4			Commissioner of Customs or Commissioner of
5			Customs, as the case may be.
		Total	
			N. BWhere a declaration in this form is made by
I.T. C Licence or C.C.P. No. and date/Part and S. No./O.G.L. No.	Debit P. D. A/c. No.	Stamp of collection Free No. and	the Custom Broker a declaration in the prescribed
Exemption No. and value debited to Licence/C.C.P. (In case of Letter		Date	form shall be furnished by the importers of the
of Authority, Name of Person to whom issued,, No. and Date)			goods covered by this Bill of Entry.
Licence(s) Registered	Licence(s) Audited	20	Signature of the Custom Broker

DECLARATION

		(To be signed by an importer)
With Custom*	1.	I/We declare that the contents of invoice(s) No.(s) Dated of M/s And of other documents relating to the goods
Broker		covered by the said invoice(s) and presented herewith are true and correct in every aspect.
		OR
Without Custom*		I/We declare that the contents of this Bill of Entry for goods imported against Bill of Lading No dated Are in accordance with the invoice
Broker		No dated and other documents presented herewith. i/We also declare that the contents of the above mentioned invoice(s) and documents
		are true and correct in every respect.
	2.	I/We declare that I/we have not received and do not know of any other documents or information showing a different price, value (including local

	payments, whether as commission or otherwise), quantity or description of the said goods and t information showing a different state of facts, I/we will immediately make the same known t Commissioner of Customs as the case may be.	•									
3.	I/We declare that goods covered by the bill of entry have been imported on outright purchase/consign	nment account.									
4(a)*.	I/We declare that there are no conditions or restrictions imposed by the seller of any third party on the disposition or use of the imported goods [Please see proviso to Rule 3(2)) of the Customs Valuation Rules, 2007] OR										
4(b)*	I/We declare that there are conditions or restrictions imposed by the seller of any third party on the details below [Please see proviso to Rule 3(2)) of the Customs Valuation Rules, 2007]:	disposition or use of the imported goods as p									
5(a)*	I/We declare that the price paid or payable by us is NOT subject to settlement with the seller at the credit note (post – import price adjustment) OR	end of a defined period by means of debit no									
5(b) *	I/We declare the that price paid or payable by the importer will be settled with the seller at the er credit note (post – import price adjustment).[The declaration at serial no. 4a and 4b shall not be required in cases where duty is levied at specific										
6(a)*.	I/We declare that there are no other payments actually paid or payable for the imported goods by wa in the invoice^ OR	ay of cost and services other than those decla									
6(b)*	I/We declare that there are the following payments actually paid or payable for the imported good declared in the invoice [^] [^ please refer to Rule 10 (1) (a) & (b) of the Customs Valuation Rules, 2007]										
	SI. Particulars	Amount or expressed as % of the unit price									
	i Brokerage and Commissions, except buying commission [Rule 10 (1) (a) (i) of Customs Valuation Rules, 2007]:										
	ii Cost of containers. [Rule 10 (1) (a) (ii)]: iii Packing cost: [Rule 10 (1) (a) (iii)]:										
	iv Cost of goods and services supplied by the buyer [Rule 10 (1) (b)]:										
7(a)*	I/We declare that there are NO payments actually paid or payable for the imported goods by way of										
	of goods /other payment as a condition of sale [(Please see Rule 10 (1) (c), (d) & (e) of Customs Val	uation Rules, 2007]									

7(b)*	I/We declare that there are payments actually paid or payable for the imported goods by way of Royalty / Licence Fee / subsequent resale or use of goods /other payment as a condition of sale [(Please see Rule 10 (1) (c), (d) & (e) of Customs Valuation Rules, 2007]. We further declare:
	(i) that our imports have NOT been examined by any Special Valuation Branch so far
	or (ii) that our imports are under examination by the SVB at Customs House
	(iii) that our imports have been examined by Special Valuation Branch of Customs House. (Our SVB File No refers). We further declare that the terms & conditions of the agreement or pattern of invoicing has NOT CHANGED since previously examined by the Special Valuation Branch of the Customs House at
	(iv) that our imports have been examined by Special Valuation Branch of Customs House. (Our SVB File No refers). We further declare that the terms & conditions of the agreement with the seller / pattern of invoicing has changed with effect from
8(a)*	I/We am/are NOT related to the seller of the goods covered under invoice no dated, in terms of Rule 2(2) of the Customs Valuation Rules, 2007 OR
8(b)*	I/We am/are related to the seller of the goods covered under invoice no dated, and our nature of relationship is in terms of Rule 2(2) of the Customs Valuation Rules, 2007. We further declare as follows: (i) that our imports have not been examined by any Special Valuation Branch so far or (ii) that our imports are under examination by the SVB at Customs House
	(iii) that our imports have been examined by Special Valuation Branch of Customs House. (Our SVB File No refers). We further declare that the terms & conditions of the agreement or pattern of invoicing has not changed since previously examined by the Special Valuation Branch of the Customs House at or
	(iv) that our imports have been examined by Special Valuation Branch of Customs House. (Our SVB File No refers). We further declare that the terms & conditions of the agreement with the seller / pattern of invoicing has changed with effect from

OR

9(a)#	I/We declar	the following details related to Preferential rate of duty under a trade agreement for the	e goods at Sl. Noin above table.
	[Please refe	r to Rule 3(1) of the Customs (Administration of Rules of Origin under Trade Agreemen	nts) Rules, 2020]
	Sr.No.	Particulars	Details
	(i)	Treaty/Free Trade Agreement	
	(ii)	Certificate of Origin reference number along with date of issuance (Produce certificate of origin covering each item on which preferential rate of duty is claimed)	
	(iii)	Originating criteria [either (a) Wholly Obtained or (b) not Wholly Obtained]If not Wholly Obtained state whether General Rule is applicable or ProductsSpecific Rule (PSR)Specify the Products Specific Rule (PSR), if applicable	
	(iv)	Indicate if accumulation/cumulation is applied (Yes/No)	
	(v)	Indicate if the certificate of origin is issued by a third country (Back to Back) - Yes/No If Yes, then country of Issuing Authority (Which will be different from Country of Origin)	
	(vi)	Transport of Goods: (Directly from country of origin/through another country)	

9(b)#	Declaration (To be signed by an Importer) "I, the undersigned, declare that the goods described in Sr. No duty under the (<u>name of the Rules</u>) notified vide notification No	of the bill of entry qualify as originating goods for preferential rate ofdated"
		Signature of Importer Name of the Importer
		Designation
		Stamp
		*Strike out whichever is inapplicable
		# If Preferential Duty on Origin is availed

(FOR CUSTOM HOUSE USE)

	Documents presented with bill of entry	Date of receipt in:
	Check here additional documents required	
1.	Invoice	Appraising group Central Exchange Unit

2.	Packing List	Trade return I.A.D.
3.	Bank Draft	C.R.A.D M.C.D. Key Register
4.	Insurance Memo/Policy	M.C.D Manifest Posting
5.	Bill of Lading	(On duplicate Copy only)
6.	Import Licence/Custom Clearance Permit	Passed out of Customs Charge
7.	Certificate of Origin	
8.		Proper Officer
9.		
10.		(Actual designation to be indicated)

Bill of Entry For Warehousing								Licenc	e No.				C													
Port (Code	S =	Sea	Bond S	. No. & I	Date	Impor	t Dept. S. N	No. and I	Date	Customs Broker Importer								[Importer's Name							
		A=	Air				-	-			Code Code(IEC/							and Address								
		L =	Land											GST	N/PAN e	tc					whe	ther Go	vt. or			
as ap	plicable)					Priva	te]																		
Vessel's Name Rotation No. Date							Line	Port of	Cou	ntry of	Origin	Coun	try of Co	nsignment	Bill of I	Lading										
						I	Number	Shipme	ent	and Co	ode		•	and Code	and Date	-										
	Trancer Simplicial and Code (in different) and Code and Date																									
PACKAGES QUANTITY									ADDITIONAL								IGST									
			0111101		-	GOODS		CUSTC DUT			DUTY										1001				1	
						000005		DUI	1					Derr												
																									1	
No.	Marks	Serial	Com	Weight	Goods	Customs	Nature	Assessabl	RATE	AMO	C.E.T.	MRP	Amount	Value for	the Rate	SAD	Total	GST	IGST	Exem	IGST	GST	Exem	GST	То	
and	and	No.	merci	-		Tariff	of duty	e Value		UNT	Headin	per	of	purpose of Sec			Additi			ption	amoun	~	ption	Com	tal	
Descr	Numbe		al	e/Num	on	heading	code		Basic	Basic	g	unit,	abateme	3 Customs T	riff					Notifi	t	ensati	Notifi	pensa	Du	
iption	rs		Unit	ber etc.				Section				if any	nt, if	Act, 1	975		onal				t	Chibath	noun	Pensa	Du	

FORM-II (See regulation 3)

			Code Stand ard Unit Code		No Give letails of each class separatel y)	Preferen tial Exempti on Notifica tion No. and year*# Exempti on Notifica tion No. and year*		14 Customs Act, 1962 (Rs.)	ry	Auxili ary (Rs.)	Exemp tion Notific ation No. and year	any	Col. 9 + Col. 11 Where the provision s of sub- section 4A of Central Excise Act, 1944, does not apply	Where the provisi ons of sub- section (2) of Sectio n 4A of the Central Excise Act, 1944 apply			Duty			cation for claimi ng exemp tion from IGST		on Cess	cation for claimi ng exemp tion from GST Comp ensati on Cess	tion Cess amou nt	
S. Invoice Freight Insurance Currency Exchange Loading/Local Miscellaneous Total Landing Assessable (Declaration to be signed by the Custom Broker) No. Value Code Rage Agency Charges Value Covered by this Bill of Entry in the warehouse (Foreign Currency) Commission (In Rupees) being public/private warehouse	(2)	(3)	(4)	(5)	-	-	(8)	(9)	(10)	(11)	(12)	 (12B)	(13)	(13A)	(14	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)	(2
appointed/Licensed under the Customs Act, 1962.	 							Gross	-						2DS)						UNT OF			,	

information showing a different price, value quantity or description of the said goods and that at any time hereafter I/we receive any document from the importer showing a different state facts, I/we will immediately make the same know to the Principal Commissioner of Customs Commissioner of Customs, as the case may be. T. C Licence or C.C.P. No. and date/Part and S. No./O.G.L. No. To be warehoused Bond registered under No Exemption No. and value debited to Licence/C.C.P. (In case of Letter of Authority, Name of Person to whom issued,, No. and Date beginning of the (Date)	2 3			No dated and other documents presented herewith.
Exemption No. and value debited to Licence/C.C.P. (In case of Letter of Authority, Name of Person to whom issued,, No. and Datewithin days from the beginning of the operationN. BWhere a declaration in this form is made (Date)N. BWhere a declaration in this form is made operationN. BWhere a declaration in this form is made 	45		Total	3. I/We have not received any other document or information showing a different price, value, quantity or description of the said goods and that if at any time hereafter I/we receive any documents from the importer showing a different state of facts, I/we will immediately make the same known to the Principal Commissioner of Customs or Commissioner of Customs, as the case may be.
	Exemption No. and value debited to Licence/C.C.P. (In case of Letter of Authority, Name of Person to whom issued,, No. and Date	withindaysfromthebeginningoftheoperationofactual	of (Date) Supdt. Bond	5 I

Licence(s) Registered	Licence(s) Audited	Date of Deposit of Goods in th	e
		warehouse	
Assistant Commissioner of Customs, Bond Department		Preventive Officer	20 Signature of the Custom Broker

DECLARATION (To be signed by an Importer)

	(To be signed by an Importer)
With Custom* 1.	I/We declare that the contents of invoice(s) No.(s) Dated of M/s And of other documents relating to the goods covered by the said
Broker	invoice(s) and presented herewith are true and correct in every aspect.
	OR
Without Custom*	I/We declare that the contents of this Bill of Entry for goods imported against Bill of Lading No dated Are in accordance with the invoice No dated
Broker	and other documents presented herewith. i/We also declare that the contents of the above mentioned invoice(s) and documents are true and correct in every
	respect.
2.	I/We declare that I/we have not received and do not know of any other documents or information showing a different price, value (including local payments,
	whether as commission or otherwise), quantity or description of the said goods and that if at any time hereafter I/we discover any information showing a
	different state of facts, I/we will immediately make the same known to the Principal Commissioner of Customs or Commissioner of Customs as the case may be.
3.	I/We declare that goods covered by the bill of entry have been imported on outright purchase/consignment account.

4(a)*.	I/We declare that there are no conditions or restrictions imposed by the seller of any third party on the disposition or use of the imported goods [Please se proviso to Rule 3(2)) of the Customs Valuation Rules, 2007] OR
4(b)*	I/We declare that there are conditions or restrictions imposed by the seller of any third party on the disposition or use of the imported goods as per details belo [Please see proviso to Rule 3(2)) of the Customs Valuation Rules, 2007]:
5(a)*	I/We declare that the price paid or payable by us is NOT subject to settlement with the seller at the end of a defined period by means of debit note / credit not (post – import price adjustment) OR
5(b) *	I/We declare the that price paid or payable by the importer will be settled with the seller at the end of a defined period by means of debit note / credit note (por - import price adjustment). [The declaration at serial no. 4a and 4b shall not be required in cases where duty is levied at specific rates or on Tariff Value]
6(a)*.	I/We declare that there are no other payments actually paid or payable for the imported goods by way of cost and services other than those declared in the invoice^ OR
6(b)*	I/We declare that there are the following payments actually paid or payable for the imported goods by way of cost and services other than those declared in the invoice^/ [^ please refer to Rule 10 (1) (a) & (b) of the Customs Valuation Rules, 2007] Sl. Particulars i Brokerage and Commissions, except buying commission [Rule 10 (1) (a) (i) of Customs Valuation Rules, 2007]: ii Cost of containers. [Rule 10 (1) (a) (ii)]: iii Packing cost: [Rule 10 (1) (a) (iii)]: iv Cost of goods and services supplied by the buyer [Rule 10 (1) (b)]: I/We declare that there are NO payments actually paid or payable for the imported goods by way of Royalty / Licence Fee / subsequent resale or use of good
7(a)*	I/We declare that there are NO payments actually paid or payable for the imported goods by way of Royalty / Licence Fee / subsequent resale or use of good /other payment as a condition of sale [(Please see Rule 10 (1) (c), (d) & (e) of Customs Valuation Rules, 2007] OR
7(b)*	I/We declare that there are payments actually paid or payable for the imported goods by way of Royalty / Licence Fee / subsequent resale or use of goods /oth payment as a condition of sale [(Please see Rule 10 (1) (c), (d) & (e) of Customs Valuation Rules, 2007]. We further declare:

	(i) that our imports have NOT been examined by any Special Valuation Branch so far or
	(ii) that our imports are under examination by the SVB at Customs House
	(iii) that our imports have been examined by Special Valuation Branch of Customs House. (Our SVB File No refers). We further declare that the terms & conditions of the agreement or pattern of invoicing has NOT CHANGED since previously examined by the Special Valuation Branch of the Customs House at
	(iv) that our imports have been examined by Special Valuation Branch of Customs House. (Our SVB File No refers). We further declare that the terms & conditions of the agreement with the seller / pattern of invoicing has changed with effect from
8(a)*	I/We am/are NOT related to the seller of the goods covered under invoice no dated, in terms of Rule 2(2) of the Customs Valuation Rules, 2007
8(b)*	I/We am/are related to the seller of the goods covered under invoice no dated, and our nature of relationship isin terms of Rule 2(2) of the Customs Valuation Rules, 2007. We further declare as follows: (i) that our imports have not been examined by any Special Valuation Branch so far or (ii) that our imports are under examination by the SVB at Customs House
	(iii) that our imports have been examined by Special Valuation Branch of Customs House. (Our SVB File No refers). We further declare that the terms & conditions of the agreement or pattern of invoicing has not changed since previously examined by the Special Valuation Branch of the Customs House at or
	(iv) that our imports have been examined by Special Valuation Branch of Customs House. (Our SVB File No refers). We further declare that the terms & conditions of the agreement with the seller / pattern of invoicing has changed with effect from
9(a)#	I/We declare the following details related to Preferential rate of duty under a trade agreement for the goods at Sl. Noin above table. [Please refer to Rule 3(1) of the Customs (Administration of Rules of Origin under Trade Agreements) Rules, 2020]
	Sr.No. Particulars Details (i) Treaty/Free Trade Agreement Image: Contract of the second secon
	(i) Certificate of Origin reference number along with date of issuance (Produce certificate of origin covering each item on which preferential rate of duty is claimed)
	(iii) Originating criteria [either (a) Wholly Obtained or (b) not Wholly Obtained]

	If not Wholly Obtained state whether General Rule is applicable or Products	
	Specific Rule (PSR)	
	Specify the Products Specific Rule (PSR), if applicable	
(iv	y) Indicate if accumulation/cumulation is applied (Yes/No)	
(v)) Indicate if the certificate of origin is issued by a third country (Back to Back) -	
	Yes/No	
	If Yes, then country of Issuing Authority (Which will be different from Country of	
	Origin)	
(v	Transport of Goods: (Directly from country of origin/through another country)	

9(b)#	Declaration (To be signed by an Importer) "I, the undersigned, declare that the goods described in Sr. No.	_ of the bill of entry qualify as originating goods for preferential rate of duty under the
	(<u>name of the Rules</u>) notified vide notification Nodated	
		Signature of Importer
		Name of the Importer
		Designation
		Stamp
		*Strike out whichever is inapplicable
		# If Preferential Duty on Origin is availed

(FOR CUSTOM HOUSE USE)

	Documents presented with bill of entry	Date of receipt in:
	Check here additional documents required	
1.	Invoice	Appraising group Central Exchange Unit
2.	Packing	Trade return I.A.D.
	List	
3.	Bank	C.R.A.D M.C.D. Key Register
	Draft	
4.	Insurance	M.C.D Manifest Posting
	Memo/Policy	

5. Bill of Lading.....

			(On duplicate	e Copy only)
6.	Import	Licence/Custom	Clearance	Permitted removal to
	Permit			Bonded Warehouse under
				Customs control Seal Details (OTL Details)
7.	Certificate		of	
	Origin			
8.				Proper Officer
9.				
10.				(Actual designation to be
				indicated)

FORM-III

(See regulation 3)

	Bill	of Ent	ry For	Ex-Bor	d Clearanc	e			Lice	nce No.													
Port C	lode	S = S	Sea	Bond S.	No. & Date	Imp	ort Dept.	S. No. and D	Date			C	Customs	Broker	: Imp	orter			Import	er's Nan	ne		
		A= A	Air										Coo	le	Code	e (IEC/			and A	ddress			
		L = I	Land												GST	IN/PA	N etc						
															as a	pplicab	le)						
Vesse	l's Nam	e	Rota	tion No. I	Date	Line]	Port of		Country	y of Origir	n Cou	untry of	f Consign	ment	Bill of L	ading					
						Numb	er	S	Shipmen	t	and Co	de	(if	differe	nt) and C	ode	Date						
PAC	CKAGE	S	QI	JANTIT	Y	GOODS		CUSTO	MS			ADD	DITION	AL					IGST	Γ			
							DUTY				DUTY												
No.	Mar	Seria	Com	Weight	Description	Custom	Nature	Assessable	RAT	AMO	C.E.T	Value	Rate	SAD	Total	GST	IGST	Exe	IGST	GST	Exempti	GST	TO
and	ks	1 No.	merc	/Volu		s Tariff	of duty	Value	E	UNT	.Head	under			Additi	Cod	Rate	mpti	Amou	Com	on	Comp	ТА
Descr	and		ial	me/Nu	R.I.T.C. No	heading	code	under		Basic	ing	Section			onal	e		on	nt	pensa	Notifica	ensati	L
iption	Num		Unit	mber	(Give			Section 14	Basic			3			Duty			Notif		tion	tion for	on	DU
	bers		Cod	etc.	details of	 D. (Customs		Auxil	Exem	Custom						icatio		Cess	claiming	Cess	TY
			e		each class	Preferen tial		Act, 1962 Rs.	 Auxil	iary Rs.	ption Notifi	s Tariff Act,						n for		Rate	Exempti	Amou	Rs.
					separately)	Exempti		K5.	iary	KS.	Notifi cation	1975						claim			on from	nt	
			Stan			on			Rs.		No.	Rs.						ing			GST		
			dard			Notifica					and							Exe			Compen		
			Unit			tion No.					year							mpti			sation		

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			Cod e			and year*# Exempti on Notifica tion No. and year*.												on from IGST			Cess		
)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)	(24)
							· · · ·	Gross Weig														ГАL	•••••
	S. No.	Invoice Value (Foreig Curren (FOB/0 F/C&L	gn ncy) C&	Freigl	ht Insurance		ency Code	Exchange Rage	Loading/ Aj Comm	gency	Miscella C	aneous harges	Total Value (In Rupees)	Char				ehouse			varehouse goods ar		
		Value (Foreig Curren (FOB/	gn ncy) C&	Freig	ht Insurance				A	gency			Value (In	Char		Value (i	n ware	ehouse					

5					
				Total	
	Date of deposit in warehouse	Entered in Warehouse registere Vide Page No Item No	Debit P. D. A/c. No.	Stamp of collection	Declaration to be signed by the importer/Custom Broker 1. I/We declare that the particulars given in this Bill of Entry are true.
		Warehouse Officer			
	Date of	Presentation to Warehouse Officer	Date of Removal o	f goods from the Warehouse.	2. I/We apply for permission to clear the goods from the Customs Bonded Warehouse subject t the provisions of the Customs Act, 1962.

		DECLARATION		
	(To be signed by an importer)			
With Custom* Broker	1.	I/We declare that the contents of invoice(s) No.(s) Dated of M/s And of other documents relating to the goods covered by the said invoice(s) and presented herewith are true and correct in every aspect. OR		
Without Custom* Broker		I/We declare that the contents of this Bill of Entry for goods imported against Bill of Lading No dated Are in accordance with the invoice No dated and other documents presented herewith. i/We also declare that the contents of the above mentioned invoice(s) and documents are true and correct in every respect.		
	2.	I/We declare that I/we have not received and do not know of any other documents or information showing a different price, value (including local payments, whether as commission or otherwise), quantity or description of the said goods and that if at any time hereafter I/we discover any information showing a different state of facts, I/we will immediately make the same known to the Principal Commissioner of Customs or Commissioner of Customs as the case may be.		
	3.	I/We declare that goods covered by the bill of entry have been imported on outright purchase/consignment account.		
	4(a)*.	I/We declare that there are no conditions or restrictions imposed by the seller of any third party on the disposition or use of the imported goods		

DECLADATION

	-	Please see provi OR	iso to Rule 3(2)) of the Customs Valuation Rules, 2007]	
4(at there are conditions or restrictions imposed by the seller of any third party on the lease see proviso to Rule 3(2)) of the Customs Valuation Rules, 2007]:	e disposition or use of the imported goods as pe
5(t the price paid or payable by us is NOT subject to settlement with the seller at the	end of a defined period by means of debit note
		OR	- import price adjustment)	
5(e that price paid or payable by the importer will be settled with the seller at the e – import price adjustment).	end of a defined period by means of debit note
	[The declaration	at serial no. 4a and 4b shall not be required in cases where duty is levied at specific	c rates or on Tariff Value]
6(i	/We declare than n the invoice^ OR	tt there are no other payments actually paid or payable for the imported goods by w	vay of cost and services other than those declare
6((b)* I d	We declare that declared in the in		ods by way of cost and services other than thos
	[Rule 10 (1) (a) & (b) of the Customs Valuation Rules, 2007]	
		Sl.	Particulars	Amount or expressed
				as % of the unit price
		i	Brokerage and Commissions, except buying commission [Rule 10 (1) (a) (i) of Customs Valuation Rules, 2007]:	
		ii	Cost of containers. [Rule 10 (1) (a) (ii)]:	
		iii	Packing cost: [Rule 10 (1) (a) (iii)]:	
		iv	Cost of goods and services supplied by the buyer [Rule 10 (1) (b)]:	
7('(a)* I	We declare that	t there are NO payments actually paid or payable for the imported goods by way of	Royalty / Licence Fee / subsequent resale or us
		of goods /other p OR	payment as a condition of sale [(Please see Rule 10 (1) (c), (d) & (e) of Customs Va	luation Rules, 2007]
7(at there are payments actually paid or payable for the imported goods by way of Roment as a condition of sale [(Please see Rule 10 (1) (c), (d) & (e) of Customs Valuation Valuation of the set of the	• •

	(i) that our imports have NOT been examined by any Special Valuation Branch so far					
	<u>or</u>					
	(ii) that our imports are under examination by the SVB at Customs House					
	(iii) that our imports have been examined by Special Valuation Branch of Customs House. (Our SVB File No refers). We further declare that the terms & conditions of the agreement or pattern of invoicing has NOT CHANGED since previously examined by the Special Valuation Branch of the Customs House at or					
	(iv) that our imports have been examined by Special Valuation Branch of Customs House. (Our SVB File No refers). We further declare that the terms & conditions of the agreement with the seller / pattern of invoicing has changed with effect from					
8(a)*	I/We am/are NOT related to the seller of the goods covered under invoice no dated, in terms of Rule 2(2) of the Customs Valuation Rules, 2007 OR					
8(b)*	I/We am/are related to the seller of the goods covered under invoice no dated, and our nature of relationship is in terms of Rule 2(2) of the Customs Valuation Rules, 2007. We further declare as follows: (i) that our imports have not been examined by any Special Valuation Branch so far or (ii) that our imports are under examination by the SVB at Customs House (iii) that our imports have been examined by Special Valuation Branch of Customs House. (Our SVB File					
	No refers). We further declare that the terms & conditions of the agreement or pattern of invoicing has not changed since previously examined by the Special Valuation Branch of the Customs House at or					
	(iv) that our imports have been examined by Special Valuation Branch of Customs House. (Our SVB File No refers). We further declare that the terms & conditions of the agreement with the seller / pattern of invoicing has changed with effect from					
9(a)#	I/We declare the following details related to Preferential rate of duty under a trade agreement for the goods at Sl. Noin above table.					
	[Please refer to Rule 3(1) of the Customs (Administration of Rules of Origin under Trade Agreements) Rules, 2020]					
	Sr.No. Particulars Details					
	(i) Treaty/Free Trade Agreement					
	(ii) Certificate of Origin reference number along with date of issuance (Produce					
	certificate of origin covering each item on which preferential rate of duty is					

claimed)

(iii)	Originating criteria [either (a) Wholly Obtained or (b) not Wholly Obtained]	
	If not Wholly Obtained state whether General Rule is applicable or Products	
	Specific Rule (PSR)	
	Specify the Products Specific Rule (PSR), if applicable	
(iv)	Indicate if accumulation/cumulation is applied (Yes/No)	
(v)	Indicate if the certificate of origin is issued by a third country (Back to Back) -	
	Yes/No	
	If Yes, then country of Issuing Authority (Which will be different from Country of	
	Origin)	
(vi)	Transport of Goods: (Directly from country of origin/through another country)	

Stamp..... *Strike out whichever is inapplicable # If Preferential Duty on Origin is availed

(FOR CUSTOM HOUSE USE)

	Documents presented with bill of entry	Date of receipt in:
	Check here additional documents required	
1.	Invoice	Bond Department
2.	Packing List	Appraising group
3.		Warehouse Officer Central Exchange Unit
4.	Certificate of Origin	Revenue Posting
5.		Station
		Date20
		Signature of Importer
		Custom Broker

6.	 C.R.A.D	(On duplicate Copy only)	
7.	 M.C.D. Key Register	Passed out of Customs Charge	
	 M.C.D. Manifest Posting		
			Proper Officer
		(Actual designation	to be indicated)

[F.No.450/108/2017-Cus IV]

(Ananth Rathakrishnan) **Deputy Secretary (Customs)**

Note :- The principal regulations were published vide notification number 396-Customs (N.T.) dated the 1^{st} August, 1976, superseded by notification number 03/88-Customs (N.T.) dated 14^{th} January,1988 published in the Gazette of India vide G.S.R. 30 (E) dated the 14^{th} January,1988 and then restored by notification number 77/89 dated 27^{th} December, 1988 published in the Gazette of India vide number G.S.R. 1067(E) dated 27^{th} December, 1989 and were last amended vide notification number 65/2017 - Customs(N.T.), dated the 30^{th} June, 2017 published in the Gazette of India vide number G.S.R. 810(E) dated the 30^{th} June, 2017.